

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-214

Appeal No - 185/252/ND/2020

IN THE MATTER OF:

Suman Computech Pvt Ltd

Vs.

ROC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 12.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Sunil Kumar

For the Respondent

: Mrs. Sweety Kumar, ARoC

ORDER

Ld. Counsel for appellant and Ld. ARoC have put in appearance.

None appeared on behalf of Income Tax Department. The affidavit of service has been filed on behalf of Ld. Counsel for appellant and also informed us that he has personally informed the concerned department but even then none appeared on behalf of respondent I.T Department.

Ld. ARoC has submitted that she has already filed the reply and same is on the record.

We have heard the Ld. Counsel for appellant as well as Ld. ARoC.

Reserved for orders.

-Sd-

(K.K. VOHRA)
MEMBER (T)

-Sd-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)